

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:800

ANSWERED ON:18.07.2002

SC'S ORDER REGARDING DECLARATION OF PARTIES CANDIDATES ABOUT ASSETS .

VILAS BABURAO MUTTEMWAR

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Supreme Court in its order dated May 14, 2002 asked the Government to amend the rules so that it is made obligatory on the candidates/parties to give information about their assets and liabilities, qualifications and criminal antecedents;
- (b) whether the National Commission to review the working of the constitution also recommended for a comprehensive legislation regulating the registration and functioning of political parties or alliance of parties; and
- (c) whether the Government have examined the orders/recommendations of the Supreme Court and the Commission?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a) The Supreme Court in its judgement dated 2.5.2002 (not 14.5.2002 as referred to in the question) has given directions to the Election Commission of India to call for the said information on affidavit from the candidates at elections as part of their nomination paper.

(b) and (c) As far as the order of the Supreme Court is concerned, the matter was discussed with the political parties on 8.7.2002 and a draft of Bill has been circulated to them to ascertain their views. The National Commission to Review the Working of the Constitution has made certain recommendations recently which are under examination by the Government.